

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 44/(MAH)/2015
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

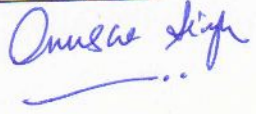



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016

NAME OF THE PARTIES: M/s. Ace Oilfield Supply Inc. & Anr.
V/s.

M/s. Oil Tools International Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Anubha Singh	Advocate for Petitioner	
2)	Adv. Rahul Chitnis i/b Adv. Vidya Narai for Respondent No. 5	Advocate	
3)	Mr. Pratham Mr. Rahul Narichania along with Mr. P.B. Colabawalla and Mr. Prathamesh Kamat i/b Mr. Anshul Bhatt	Sr. Advocate Counsel Counsel C.S.	
4)	CS Anshul Bhatt	C.S. for Res. No. 1 to 4	

Order

CP. No. 44/397-398/NCLT/MB/MAH/2015

For this Bench today has come to know that R-1 to 4 filed additional affidavit enclosing some additional documents, this Bench hereby directs the Petitioner side to file reply, as requested by the petitioner, by tomorrow i.e. 19.08.2016. The continuation of submissions by the Respondents' side will be taken up after completion of the pleadings with respect to this additional affidavit filed by R-1 to 4.

After the above direction has been given to the petitioner another disclosure has come out that the Petitioner also filed an additional affidavit on 21.04.2016, in which above, the Respondents' side is at liberty to file reply, if any, by tomorrow.

List this matter on 19.08.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 18th August, 2016.